



ITEM NO.31 COURT NO.2 SECTION II-B

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.)
No(s). 18883/2025

[Arising out of impugned final judgment and order dated 01-08-2025 in CRMM No. 36718/2024 passed by the High Court of Punjab & Haryana at Chandigarh]

PAWAN KUMAR BISHNOI PETITIONER(S)

VERSUS

THE STATE OF PUNJAB RESPONDENT(S)

IA No. 279375/2025 - EXEMPTION FROM FILING O.T.

WITH

SLP(Crl) No. 4018/2026 (II-B)

IA No. 59546/2026 - EXEMPTION FROM FILING C/C OF
THE IMPUGNED JUDGMENT

IA No. 59547/2026 - EXEMPTION FROM FILING O.T.

IA No. 59552/2026 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES

Date : 12-03-2026 These matters were called
on for hearing today.

CORAM :

HON'BLE MR. JUSTICE VIKRAM NATH
HON'BLE MR. JUSTICE SANDEEP MEHTA

For Petitioner(s) :Mr. Abhay Kumar, AOR
Mr. Shagun Ruhil, Adv.
Mr. Shreenivash, Adv.

Mr. Rakesh Kumar, Adv.
Mr. Karan Chopra, Adv.
Mr. Firoz Gandhi, Adv.

Mr. Karan Dewan, Adv.
Mr. Gopal Singh Nahal, Adv.
Mr. Kartik Yadav, Adv.
Ms. Aanchal Jain, AOR

For Respondent(s) : Mr. Rajat Bhardwaj, A.A.G.
Ms. Nupur Kumar, AOR

UPON hearing the counsel the
Court made the following
O R D E R

SLP(Crl) Nos.18883/2025 and 4018/2026

Heard learned counsel for the parties and perused the material placed on record.

Considering the facts and circumstances of the case and the period of incarceration undergone by the petitioner(s) (Pawan Kumar Bishnoi and Jagtar Singh), i.e. since 11.06.2022 and 13.10.2022 respectively, we are inclined to grant bail to the petitioner(s).

Accordingly, in the facts and circumstances of the case, we direct that

SLP(Crl) Nos.18883/2025 and 4018/2026

the petitioner(s) herein be released on bail on such terms and conditions as may be imposed by the Trial Court in connection with FIR No.103 of 2022 dated 29.05.2022, registered at Police Station City-1, Mansa, Punjab.

It goes without saying that the petitioner(s) shall extend all co-operation during the trial.

In the event the Trial Court or the State finds that the petitioner(s) are delaying the conclusion of trial, it will be open for them to approach this Court for recall of this order.

The Special Leave Petition(s) and pending application(s) are disposed of accordingly.

(NEETU KHAJURIA)
ASSISTANT REGISTRAR-CUM-PS

(RANJANA SHAILEY)
ASSISTANT REGISTRAR